

11

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**


**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/155/2016
NAME OF THE PETITIONER(S) : V. Narayanasamy & 2 Others
NAME OF THE RESPONDENT(S) : M/s S.R.I Industries Pvt Ltd
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for R-2	
2.	K. Gowtham Kumar Athiban Vijay	Counsel for Petitioner <u>ORDER</u>	

Shri K Gowtham Kumar, counsel for petitioner present. Shri R Vidhyashankar, counsel for R2 present. Counsel for the petitioner has filed a memo making a prayer therein that there is need to appoint one Chartered Accountant for conducting investigative audit of R1 company. Counsel for R2 submitted that the documents which are available on the file are sufficient to reflect the details pertaining to the matter complained of. Therefore, both the parties are directed to make final submissions. In case, during the arguments there will be a need to appoint an Auditor to carry out the investigative audit of R1 company, then appropriate order will be passed. Put up on 10.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)